

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**IA 35/2017 in T.P. No. 112/634A/NCLT/AHM/2016 (New)
C.A. No.79/634A/CLB/MB/2015 (Old)**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.04.2017**

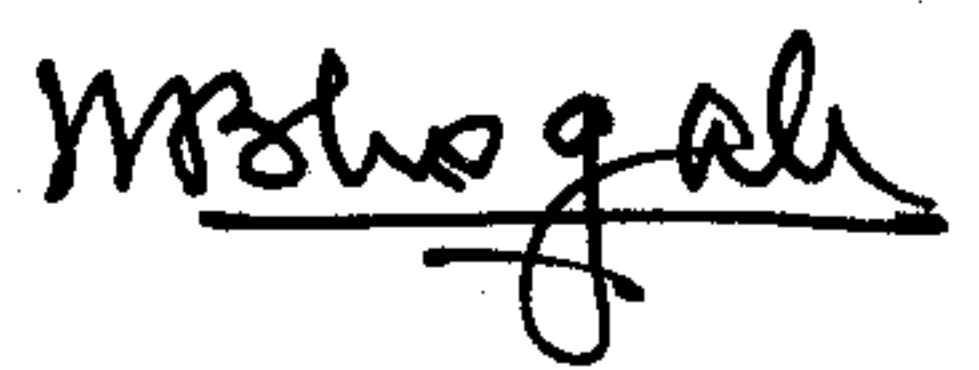
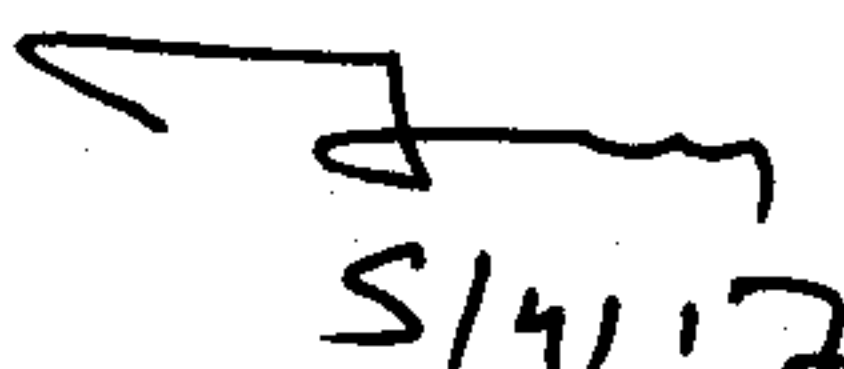
Name of the Company:

N.K. Vasu

V/s

Nijinay Trading Pvt. Ltd.

Section of the Companies Act: Section 634A of the Companies Act, 1956;

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MANGESH BHOGALE	ADVOCATE	APPLICANT	
2.	J M Shah	Advocate Applicant		 5/4/17

ORDER

Learned Advocate Mr. J M Shah present for Applicant. None present for Respondent.

IA 35/2017 is filed seeking permission to withdraw TP no. 112/2016(CA 79/2015). Notice on the application given to the counsel of Respondents.

It is stated in the affidavit that matter is settled finally and therefore applicant/petitioner is seeking permission to withdraw TP 112/2016 (CA 79/2015). Permission granted. IA 35/2017 is allowed.

TP 112/2016 (CA 79/2015) is dismissed as withdrawn.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 5th day of April, 2017.